

- (iii) The Customs and Central Excise Duties Export Draw-back (General) Amendment Rules, 1962 published in Notification No. G.S.R. 1083 dated the 18th August, 1962, under sub-section (4) of section 43B of the Sea Customs Act, 1878 and section 38 of the Central Excises and Salt Act, 1944. [Placed in Library. See No. LT-378/62].

The Banking Companies (Amendment) Bill, 1962.

The Sugarcane Control (Additional Powers) Bill, 1962.

Mr. Speaker: There was one difficulty experienced, and an objection was taken the other day that there was certain literature about some report that had been circulated in the old Parliament and the Members of the new Parliament could not get copies of that, and discussion of that became impossible because certain Members felt handicapped that they had not the copies with them. The same would be the case when this report on Scheduled Tribes and Scheduled Areas is taken up. Therefore, precautions should be taken to see that the Members are supplied copies, so that discussion might take place.

12:01 hrs.

BUSINESS OF THE HOUSE

The Minister of Parliamentary Affairs (Shri Satya Narayan Sinha): With your permission, Sir, I rise to announce that Government Business in this House during the week commencing 27th August, 1962, will consist of:

- (1) Consideration of any item of business carried over from today's Order Paper.
- (2) Consideration and passing of—
The Constitution (Thirteenth Amendment) Bill, 1962

The State of Nagaland Bill, 1962

- (3) Further consideration and passing of the Land Acquisition (Amendment) Bill, 1962.
- (4) Consideration of the Motion regarding constitution of a Committee on Public Undertakings.
- (5) Discussion on the Report of the Scheduled Areas and Scheduled Tribes Commission, laid on the Table of the House on the 20th November, 1961, on a motion to be moved by the Deputy Minister of Home Affairs.

- (6) Consideration and passing of—
The Reserve Bank of India (Amendment) Bill, 1962.

Shri Daji (Indore): I want to ask a point regarding the business. Yesterday you were pleased to ask the Minister to lay on the Table at an early date a report on the floods, but in the whole business for next week also it does not figure. Therefore, it is almost meaningless to discuss it.

Mr. Speaker: The hon. Minister of Irrigation and Power is consulting me this afternoon. As early as possible, I will see that that report is discussed.

Shri Satya Narayan Sinha: I think it will come on Monday or Tuesday as he has promised to do.

Shri S. M. Banerjee (Kanpur): When the statement is laid on the Table of the House on Monday or Tuesday, time should be found to have a discussion. Otherwise, it will be simply postponed.